

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2372

ANSWERED ON:23.08.2013

NRI DEPOSITS IN BANKS

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Will the Minister of FINANCE be pleased to state:

- (a) the details of foreign inward remittances received from the Non-Resident Indians (NRIs) during each of the last three years and the current year till date, bank-wise;
- (b) the interest rate paid on such remittances during the said period;
- (c) whether the Government / Reserve Bank of India (RBI) has laid down any guidelines / fixed any terms and conditions for remittances from NRIs working abroad; and
- (d) if so, the details thereof?

Answer

The Minister of State in the Ministry of Finance (Shri Namu Narain Meena)

(a) & (b): Receipt and payment of cross-border inward /outward remittances in / from India is governed by relevant provisions of the Foreign Exchange Management Act (FEMA), 1999. Beneficiaries / remitters in India can receive / send cross-border inward / outward remittances through official channels, such as, the banking and postal channels. There are two more official channels for receiving inward remittances in India viz. Rupee Drawing Arrangement (RDA) and Money Transfer Service Scheme (MTSS). The amount of remittances received through RDA and MTSS from 2010 to 2012, as reported by Authorised persons, is as follows:-

(in USD millions)

Year	MTSS	RDA	Total
2010	8101.97	18756.45	26858.42
2011	9439.63	21601.45	31041.08
2012	10539.55	27572.20	38111.75

RBI monitors inward remittances through RDA and MTSS channels only. No interest is paid on any remittances received through these channels.

(c) & (d): Guidelines with respect to permissible credits in NRI deposits are laid down in terms of Schedule 1, 2 and 3 of Notification No. FEMA 5 / 2000-RB dated 03.05.2000 by the RBI which are available at their website www.rbi.org.in.